COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 232 OF 2014 & IA NO. 369 OF 2014

Dated: 9th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd. Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Nitish Ojha proxy for

Mr. Hardik Luthra

Counsel for the Respondent(s) : Ms. Srishti Govil for R-2 & 3

ORDER

The learned counsel, Mr. Nitish Ojha, representing Mr. Hardik Luthra, learned counsel for the Appellant, submitted that the instant case may kindly be adjourned on the ground that Mr. Hardik Luthra, learned counsel for the Appellant is not well.

Submission made by the learned counsel, Mr. Nitish Ojha, representing Mr. Hardik Luthra, learned counsel for the Appellant, at supra, place on record.

In the light of above submission, re-list the matter on <u>13.07.2018</u>, as requested.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/pr